

(15)

21/1/93

Heard Mr. V.D. Deshmukh for the applicant & Mr. J.G. Sawant Advs for the respondents
Part heard so to 22/1/93
for further hearing.

My
My brother
M(A)

By
(S.K. Deonar)
re

22/1/93
order/Judgement despatched
to Applicant/Respondent(s)
on 19/1/93

G.S.W.

C.P. no. 9/93 for
orders, fixed a
1.2.93.

copy
22/1/93

OA 53/91

Dated: 1.2.93

Mr. G.S.Walia, counsel for
the applicant. Mr. J.G. Sawant,
counsel for the respondents.

Mr. Sawant takes notice on
behalf of respondents. He has been
given copy of the C.P. today.
Keep the case for orders on C.P.
on 15.3.93.

V.D.D.
(V.D. DESHMUKH)
M(J)

M.Y.P.
(M.Y. PATEL)
M(A)

(6)

Dated: 15.3.93

Shri D.V.Gangal, counsel for the applicant. Mr. J.G. Sawant, counsel for the respondents.

Mr. Sawant has filed the reply today. The reply shows that the order of this Tribunal has been complied with. In view of the same no order on the C.P. is necessary. C.P. 9/93 is disposed of.

*Recd
by 15/3/93
Savara*

Recd
(V.D. DESHMUKH)
M(J.)

U. Savara
(USHA SAVARA)
M(A)

15/3/93
order/~~judgment~~ despatched
to Applicant/Respondent(s)
on 22/3/93

NS

26/3/93